

(b) if so, the details thereof; and

(c) the steps being taken in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Delhi Water Supply and Sewage Disposal Undertaking has reported that raw water being supplied by Haryana at Haiderpur Water Treatment Plant sometimes gets contaminated due to discharge of semi-treated waste from Co-operative Sugar Mills and Distilleries located at Panipat and Yamuna Nagar and untreated waste of Yamuna Nagar and Jagadhari Townships discharged into the Canal System

(c) Central Pollution Control Board, the Haryana Pollution Control Board and Irrigation Department of Haryana Government have been requested to check discharge of untreated waste into Western Yamuna Canal. At the Treatment Plant of the Delhi Water Supply and Sewage Disposal Undertaking, the quality of raw water is closely and constantly monitored and it is ensured that treated water released by the Undertaking remains safe for drinking

Civic Amenities in Unauthorised/ Regularised Colonies

445. SHRI JANARDAN TIWARI: Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the policy of Government regarding provision of public amenities like electricity, water, sewage system and construction of roads in unauthorised/regularised colonies in Delhi; and

(b) the details of the programmes being undertaken in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Consequent upon the decision of

the Government for the regularisation of the unauthorised colonies, a colony becomes eligible for the provision of all the public amenities on its regularisation, subject to payment of prescribed development charges by the residents of the colony. The amenities which are being provided in these colonies include electric supply, water supply, sewerage, roads and storm water drains and community services.

[English]

States without Medical Colleges

446. SHRI SANTOSH MOHAN DEV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the name of States where there is no medical college;

(b) whether in the absence of a medical college in Tripura, students of Tripura are facing various difficulties;

(c) if so, whether Government propose to establish at least one such college in Tripura; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUSTRAY): (a) The States of Nagaland, Arunachal Pradesh, Tripura, Sikkim and Meghalaya have no medical college.

(b) As in the case of other States with no medical college, the students of Tripura are allotted seats from the Central Government quota for admission to medical colleges of other State Governments/UTs having medical colleges of their own.

(c) There is no such proposal.

(d) In view of the availability of a large